MR. DEPUTY CHAIRMAN: Now, Papers to be laid on the Table. ...(*Interruptions*)... Mr. Siva, this is a blatant violation of rules. ...(*Interruptions*)... You are a senior Member. This behaviour is not good. ...(*Interruptions*)... Displaying placards is against the rules. ...(*Interruptions*)... It is a blatant violation of rules. ...(*Interruptions*)... Keep up the decorum and dignity of the House. ...(*Interruptions*)...

PAPERS LAID ON THE TABLE

Notification of the Ministry of Micro, Small and Medium Enterprises

THE MINISTER OF OVERSEAS INDIAN AFFAIRS, THE MINISTER OF SCIENCE AND TECHNOLOGY, THE MINISTER OF EARTH SCIENCES AND THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI VAYALAR RAVI): Sir, I lay on the Table, under Section 11 of Micro, Small and Medium Enterprises Development Act, 2006, a copy (in English and Hindi) of the Ministry of Micro, Small and Medium Enterprises Notification No. S.O. 581 (E), dated the 26th March, 2012, publishing the Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012. [Placed in Library. *See* No. L.T. 7377/15/12]

...(Interruptions)...

MoU between the Government of India and NMDFC

THE MINISTER OF LAW AND JUSTICE AND THE MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Minority Affairs) and the National Minorities Development and Finance Corporation (NMDFC), for the year 2012-13. [Placed in Library. *See* No. L.T. 7206/15/12]

...(Interruptions)...

MoU between the Government of India and CIL

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): Sir, I lay on the Table, a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Coal) and the Coal India Limited (CIL), for the year 2012-13. [Placed in Library. *See* No. L.T. 7370/15/12]

...(Interruptions)...

Notifications of the Ministry of Corporate Affairs

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table:—

- (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (3) of Section 63 of the Competition Act, 2002, along with delay statement:—
 - S.O. 480 (E), dated the 4th March, 2011, enhancing the value of assets and the value of turnover by fifty per cent for the purposes of Section 5 of the Competition Act, 2002.
 - (2) S.O. 481 (E), dated the 4th March, 2011, exempting the 'Group' exercising less than fifty per cent of voting rights in other enterprise from the provisions of Section 5 of the Competition Act, 2002 for a period of five years.
 - (3) S.O. 482 (E), dated the 4th March, 2011, exempting an enterprise, whose control, shares, voting rights or assets are being acquired has assets of the value of not more than rupees 250 crores or turnover of not more than rupees 750 crores from the provisions of Section 5 of the Competition Act, 2002 for a period of five years.
 - (4) S.O. 1218 (E), dated the 27th May, 2011, publishing corrigendum to Notification No G.S.R. 482 (E), dated the 4th March, 2011. [Placed in Library. See No. L.T. 7231/15/12]
- (ii) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. GS.R. 313 (E), dated the 23rd April, 2012, publishing the